

**OFFICE OF THE  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
K A I L A S H A H A R.**

NO.10(25)-DJ/U/2015-16/1872-83 /

Dated, Kailashahar,  
The 17/4 March, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1<sup>st</sup> Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

**Subject:- Assembly Un-Starred Question No. 611 asked by Shri Pranajit Singha Roy, MLA.**

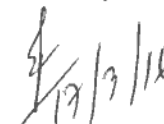
Sir,

In enclosing herewith a photo copy of letter No.F.48(1)-HC/2016/5319-26, dated- 16.03.2016 along with enclosures attached for information stated therein, I am to request you to furnish the required information in respect of **Question No. 1** to this establishment positively by today i.e. 17.03.2016 by Fax/E-mail or Special Messenger for onwards transmission of the same in consolidated form to the Hon'ble High Court of Tripura.

**The matter may kindly be treated as Most Urgent.**


Yours faithfully,

Enclosed: As stated above.  
2( two) Sheets.

*yc*  
  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

*yc*  
  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
KAILASHAHAR.

THE HIGH COURT OF TRIPURA  
AGARTALA

No.F.48(1)-HC/2016/ 5319-26

From: A. Debbarma,  
Registrar (Judicial)

To

1. District & Sessions Judge,  
West Tripura Judicial District, Agartala.
2. The District & Sessions Judge,  
Unakoti Judicial District, Kailashahar.
3. The District & Sessions Judge,  
South Tripura Judicial District, Belonia.
4. The District & Sessions Judge,  
North Tripura Judicial District, Dharmanagar.
5. The District & Sessions Judge,  
Gomati Judicial District, Udaipur.
6. The Judge, Family Court,  
Agartala, West Tripura Judicial District.
7. The Judge, Family Court,  
Kailashahar, Unakoti Judicial District.
8. The Judge, Family Court,  
Udaipur, Gomati Judicial District.

Dated, Agartala, the 16<sup>th</sup> March, 2016.

Sub: Assembly Un-Starred Question No.611 asked by Shri Pranajit Singha Roy,  
MLA.

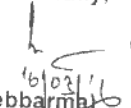
Sir,

In enclosing herewith a copy of the letter No.F.12(11)-Law/Leg/AQ/16, dated 15.03.2016 as received from the Deputy Secretary, Law, Government of Tripura on the subject cited above, I am to request you to furnish the required information in respect of **Question No. 1** to this Registry **positively by 17.03.2016 by Fax/e-mail or Special messenger** for doing the needful at this end.

The matter may kindly be treated as **MOST URGENT**.

Encl: As stated above.  
(1 sheet of Paper)

Yours faithfully,

  
(A. Debbarma)  
(Registrar Judicial)

2016 15:35

LAW DEPARTMENT

03812415938

P.01

3861



Assembly Question  
MOST URGENT

Government of Tripura  
Law Department  
Secretariat: Agartala

No.F.12(11)-Law/Leg/AQ/16

Dated, Agartala, the 15<sup>th</sup> March, 2016

To  
The Registrar General,  
Hon'ble High Court of Tripura,  
Agartala.

Subject : Assembly Un-Starred Question No.611 asked by Shri Pranajit Singha Roy, M.L.A

Sir,

With reference to the subject captioned above I am directed to request you to kindly favour us with the information in respect of the following questions :

প্রশ্ন নং ১) চলতি ইংরাজী বছরের ২৯শে ফেব্রুয়ারী পর্যন্ত রাজ্যে গত তিনটি ইংরাজী বর্ষে কত সংখ্যক করে অভিমুক্ত ব্যক্তি নিম্নোক্ত ঘটনা গুলির প্রেক্ষিতে আদালত কর্তৃক সাজা পেয়েছে :

ক) খুন, খ) খুনের উদ্দেশ্যে জখম, গ) ডাকাতি, ঘ) হিনতাই, ঙ) চুরি,  
চ) শিশু ধর্ষন, ছ) নাবালিকা ধর্ষন, জ) মহিলা ধর্ষন করে খুন এণ্ড) বধু অপহরণ,  
ট) নাবালিকা অপহরণ, ঠ) বধু নির্যাতন ? (প্রতিটির ক্ষেত্রে পৃথক তথ্য)

The information may kindly be sent by 16-03-2016 to our fax No.0381-2415938.

Yours faithfully,

(Sopan Chaudhuri)  
Deputy Secretary, Law.  
Government of Tripura

**Admitted Un-started Question No. 611 asked by Sri Pranajit Singha Roy, M.L.A.**

(প্রশ্ননং ১) চলতি ইংরেজি বছরের ২৯শে ফেব্রুয়ারী পর্যন্ত রাজ্যে গত তিনটি ইংরেজী বর্ষে কত সংখ্যক করে অভিযুক্ত ব্যক্তি নিম্নোক্ত ঘটনা গুলির প্রেক্ষিতে আদালত কর্তৃক সাজা পেয়েছে ; ক) খুন, খ) খুনের উদ্দেশ্যে জখম, গ) ডাকাতি, ঘ) ছিনতাই , ঙ) চুরি, চ ) শিশু ধর্ষণ , ছ ) নাবালিকা ধর্ষণ , জ) মহিলা ধর্ষণ করে খুন, ঞ) বধু অপহরন, ট) নাবালিকা অপহরন , ঠ) বধু নির্যাতন ? (প্রতিটির ক্ষেত্রে পৃথক তথ্য )

উত্তরঃ -

ক্রমিক নং	মামলার/ঘটনা গুলির বিবরণ	২০১৩ আদালত কর্তৃক সাজা হয়েছে	২০১৪ আদালত কর্তৃক সাজা হয়েছে	২০১৫ আদালত কর্তৃক সাজা হয়েছে	২০১৬, ২৯শে ফেব্রুয়ারী পর্যন্ত আদালত কর্তৃক সাজা হয়েছে
ক)	খুন				
খ)	খুনের উদ্দেশ্যে জখম				
গ)	ডাকাতি				
ঘ)	ছিনতাই				
ঙ)	চুরি				
চ)	শিশু ধর্ষণ				
ছ)	নাবালিকা ধর্ষণ				
জ)	মহিলা ধর্ষণ করে খুন				
ঞ)	বধু অপহরন				
ট)	নাবালিকা অপহরন				
ঠ)	বধু নির্যাতন				